

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No.82/(MAH)/2010
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2016

NAME OF THE PARTIES: Ms. Geetaben Patel

V/s.
M/s. Kalpita Builders Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
1	Ms. Marshal Manik and Deepali Thakor 11b Rustanji & Ginwala for Respondent Nos. 2, 5 & 6	Advocates	Marshal Manik

Order

C.P No. 82/397-398/CLB/MB/MAH/2010

1. Ld. Advocates from the side of the Respondent Nos. 2, 3 & 6 are present.
From the side of the Petitioner an adjournment application is moved on the
ground that the Advocate Mr. P.P. Ravat is un-well hence not able to
represent the matter; however, none was personally present.
2. Since due to personal reason of the Advocate an adjournment was sought
hence the Ld. Counsel of the Respondents have stated that an adjournment
can be granted, but the matter should be listed for final hearing since the
pleadings have been completed since long. MKS

3. From the records of the case it has come to my notice that certain proceedings are pending before Hon'ble Gujrat High Court; as well as one SLP is pending before Hon'ble Supreme Court. The parties are therefore directed to place on record the latest status of the said Appeals/ Petition.
4. Next date of hearing is fixed for 21.10.2016. the Respondents, being present in the Court are hereby directed to intimate next date of hearing to the Petitioner. Registry is as well directed to issue notice of hearing intimating the next date of hearing.

Dated: 19th August, 2016.

MK Shrawat
M. K. SHRAWAT
Member (Judicial)